

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 3**  
**(IB)-281(PB)/2019**

**IN THE MATTER OF:**

BDR Finvest Pvt. Ltd.

..... Petitioners/Applicant

v.

Ninex Developers Ltd.

..... Respondents

**Under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 06.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. PRADEEP R. SETHI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner(s):

For the Respondent(s):

**ORDER**

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 15.02.2019.

Process dasti only.

List for further consideration on 15.02.2019.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(PRADEEP R. SETHI)**  
**MEMBER(TECHNICAL)**